

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 76372 of 2019

(Arising out of Order-in-Appeal No.451-452/BOL-CE/2018-19 dated 11-03-2019
passed by Commissioner (Appeals), Siliguri.

M/s Jeet Lunia.

(M/s. Maan Concast Pvt. Ltd.
Ghutgoria, Borajara, Dist. Bankura)

Appellant

VERSUS

Commr. of CGST & Central Excise, Bolpur Commissionerate

(Nanoor, Chandidas Road, Sian, Dist. Birbhum, W.B.-731204)

APPEARANCE :

None for the Appellant

Mr. P. K. Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO.75478/2023

Date of Hearing : 18 May 2023

Date of Decision : 18 May 2023

ORDER

The Appellant has opted for SVLDR Scheme and the Department
has issued SVLDRS-4, Certificate towards discharge of their liability.

2. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Pooja